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NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Inv. P No. 3/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

Name of the Company: Shailesh M. Bhoite & Ors.
V/s.
Vadodara Stock Exchange Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.S. ISRANI i/b S.D. ISRANI LAW CHAMBERS	ADV FOR ORIG PETNR		Satyam
2.	KIRAN SHAH Rakesh Sharma	C.A.	APPLICANT Adv. Fee Res. No. 1	Kiran Shah
4.	Satyanarayana M Surti	In Person		Surti

ORDER

Learned FCA Mr. Kiran Shah present for Intervener. Learned Advocate Mr. Rakesh Sharma present for Respondent No. 1. Learned Advocate Mr. S S Israni present for Respondent No.2. Original Respondent no. 6 Mr. Satyanarayan Surti present in person

Intervener filed affidavit of the interveners along with certificates Annexures A, B and C.

Reply filed original petitioner.

Original Respondent no. 6 present in person.

Intervener served a copy on R-6. R-6 wants to file reply affidavit.

Heard arguments of learned FCA for intervener and arguments of learned Counsel for original petitioner and learned Counsel for Respondents.

For reply of R-6 and hearing R-6.

List the matter on 23.11.2017.

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**MANORAMA KUMARI
MEMBER JUDICIAL**

B Raveendra Babu 20/11/17

**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.